

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.924/2018

Friday, this the 17th day of May 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Parmod Kumar Mahour, Fertiliser Inspector
CFQC&TI, Faridabad
Group B, Aged about 35 years
s/o Sh. Rajendra Prasad
r/o House No.318, Sector-21/D
Faridabad, Haryana

..Applicant

(Mr. Anil Singal, Advocate)

Versus

1. Union of India Through its Secretary
Ministry of Agriculture & Farmers Welfare
Dept. of Agriculture, Corporation & Farmers Welfare
Krishi Bhawan, New Delhi
2. Director
Ministry of Agriculture & Farmers Welfare
Dept. of Agriculture, Corporation & Farmers Welfare
CFQC&TI, Faridabad, Haryana

..Respondents

(Mr. Rishabh Sahu and Ms. Shireen Khan, Advocates)

O R D E R (ORAL)

Justice L. Narasimha Reddy:

Learned counsel for applicant submits that the relief claimed in the O.A. has been extended by the respondents themselves. Hence, this O.A. is dismissed as infructuous. There shall be no order as to costs.

**(Aradhana Johri)
Member (A)**

**(Justice L. Narasimha Reddy)
Chairman**

May 17, 2019
/sunil/